## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.351/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for

Adoption of Transmission Charges with respect to the Transmission System being established by the Bidar Transco Limited (a 100% wholly owned subsidiary of Power Grid

Corporation of India Limited).

Petitioner : Bidar Transco Limited (BTL)

: Central Transmission Utility of India Limited (CTUIL) & Ors. Respondents

## Petition No.352/TL/2025

: Petition under Section 14 & 15 of the Electricity Act, 2003. read Subject

> with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, with respect to

Transmission License to Bidar Transco Limited.

Petitioner : Bidar Transco Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing: 30.4.2025

Coram Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Rohit Jain, BTL

> Shri Shashank Singh, RECPDCL Shri Ranjeet S. Rajput, CTUIL

## **Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence to establish an inter-State transmission system for the "Augmentation of transformation capacity by 3x500 MVA, 400/220 kV ICTs (6th-8th) and 1x1500 MVA,765/400 kV ICT (4th at Bidar PS" (the Project') discovered through competitive bidding process and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process. He further submitted that there had been a delay of 10 days in the filing of the present Petition(s), which occurred due to the non-reflection of the Petition filing fees on the e-filing portal. The representative of the Petitioner requested to condone the same.

2. After hearing the representative of the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.
- (c) CTUIL to file the following information, on an affidavit, within two weeks.
  - i. Inter-Connecting Upstream and Downstream Transmission Systems in the following table:

SI. No.	Particulars	Details of the transmission system	STU/IST S	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

ii. The details of the connectivity/ GNA granted and/ or applications received at Bidar PS as per the following table, with relevant documents:

SI. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee, etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of connectivity/ GNA	Con BGs furnished
1					

3. The Petitions will be listed for further hearing on 15.5.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)